

Title: Papers laid on the Table by members/minister.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2010-2011.

(Placed in Library, See No. LT 2118/15/10)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2010-2011.

(Placed in Library, See No. LT 2119/15/10)

(2) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2010-2011.

(Placed in Library, See No. LT 2120/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises, for the year 2010-2011.

(Placed in Library, See No. LT 2121/15/10)

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Entrepreneurship, Guwahati, for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 2122/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table a copy of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 207(E) in Gazette of India dated the 23<sup>rd</sup> march, 2010 under sub-section (4) of Section 18 of the Citizenship Act, 1955.

(Placed in Library, See No. LT 2123/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table a copy of the Lotteries (Regulation) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 278(E) in Gazette of India dated the 1<sup>st</sup> April, 2010 under sub-section (2) of Section 11 of the Lotteries (Regulation) Act, 1998.

(Placed in Library, See No. LT 2124/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

(1) A copy of the Notification No. G.S.R. 70(E)/Ess. Com./Sugarcane (Hindi and English versions) published in Gazette of India dated the 10<sup>th</sup> February, 2010, fixing the price of sugar, mentioned therein, as the fare and remunerative price in respect of the State mentioned in the Notification for the sugar year 2009-2010 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(Placed in Library, See No. LT 2125/15/10)

(2) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2008-2009.

(ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 2126/15/10)

(b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2008-2009.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 2127/15/10)

(c) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2007-2008.

(ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 2128/15/10)

(d) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2008-2009.

(ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) to (d) of (2) above.

(Placed in Library, See No. LT 2129/15/10)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2006-2007.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 2130/15/10)

(6) A copy of the Insecticides (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 174(E) in Gazette of India dated the 5<sup>th</sup> March, 2010, under sub-section (3) of Section 36 of the Insecticides Act, 1968.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 534(E) published in Gazette of India dated the 4<sup>th</sup> March, 2010, authorising the Special Land Acquisition Officer, National Highway Zone, Bangalore, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 13 (Chitradurga-Shiomoga Section) in the State of Karnataka.
- (ii) S.O. 480(E) published in Gazette of India dated the 25<sup>th</sup> February, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 8 in the State of Rajasthan.
- (iii) S.O. 218(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
- (iv) S.O. 281(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 525(E) dated the 9<sup>th</sup> April, 2007.
- (v) S.O. 276(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P/Maharashtra Border Section) in the State of Madhya Pradesh.
- (vi) S.O. 311(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (in the State of Maharashtra).
- (vii) S.O. 312(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 26(B) and 69(A) (in the State of Madhya Pradesh).
- (viii) S.O. 321(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A in the State of Madhya Pradesh.
- (ix) S.O. 372(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P/Maharashtra Border Section) in the State of Madhya Pradesh.
- (x) S.O. 420(E) published in Gazette of India dated the 18<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Lakhanadon-Seoni Section) in the State of Madhya Pradesh.
- (xi) S.O. 3046(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (including construction of bypass) (Indore-Khalghat Section) in the State of Madhya Pradesh.

- (xii) S.O. 3197(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (xiii) S.O. 3199(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xiv) S.O. 3221(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xv) S.O. 39(E) to S.O. 41(E) published in Gazette of India dated the 8<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 69 in the State of Madhya Pradesh.
- (xvi) S.O. 3227(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xvii) S.O. 3202(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xviii) S.O. 130(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhanadon Section) in the State of Madhya Pradesh.
- (xix) S.O. 3107(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Tumkur-Harihar Section) in the State of Karnataka.
- (xx) S.O. 3108(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Tumkur-Harihar Haveri Section) in the State of Karnataka.
- (xxi) S.O. 369(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 2457(E) dated the 24<sup>th</sup> September, 2009.
- (xxii) S.O. 368(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (xxiii) S.O. 278(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Nelamangala-Tumkur Section) in the State of Karnataka.
- (xxiv) S.O. 384(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Dharwad-Belgaum Section) in the State of Karnataka.
- (xxv) S.O. 3295(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Karnataka/Goa Boundary) in the State of Karnataka.
- (xxvi) S.O. 277(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (xxvii) S.O. 3246(E) published in Gazette of India dated the 18<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.

- (xxviii) S.O. 280(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (xxix) S.O. 607(E) and S.O. 608(E) published in Gazette of India dated the 17<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 154 in the State of Assam.
- (xxx) S.O. 202(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, containing corrigendum to the Notification No. S.O. 3198(E) dated the 14<sup>th</sup> December, 2009.
- (xxxi) S.O. 2810(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the National Capital Territory of Delhi.
- (xxxii) S.O. 3127(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttarakhand.
- (xxxiii) S.O. 139(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 1466(E) dated the 29<sup>th</sup> August, 2007.
- (xxxiv) S.O. 168(E) published in Gazette of India dated the 22<sup>nd</sup> January, 2010, containing corrigendum to the Notification No. S.O. 3127(E) dated the 7<sup>th</sup> December, 2009.
- (xxxv) S.O. 366(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the National Capital Territory of Delhi.
- (xxxvi) S.O. 3128(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttar Pradesh.
- (xxxvii) S.O. 3129(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttarakhand.
- (xxxviii) S.O. 3130(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 72 (Haridwar-Dehradun Section) in the State of Uttarakhand.
- (xxxix) S.O. 3173(E) and S.O. 3174(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 24 (Delhi-Meerut Expressway) in the States of Delhi and Uttar Pradesh.
- (xl) S.O. 3215(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Lucknow-Sitapur Section) in the State of Uttar Pradesh.
- (xli) S.O. 219(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (xlii) S.O. 118(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xliii) S.O. 167(E) published in Gazette of India dated the 22<sup>nd</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.

- (xliv) S.O. 381(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 2570(E) dated the 9<sup>th</sup> October, 2009.
- (xlv) S.O. 401(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xlv) S.O. 81(E) published in Gazette of India dated the 13<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi Agra Section) in the State of Uttar Pradesh.
- (xlvii) S.O. 406(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xlviii) S.O. 122(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xlix) S.O. 2522(E) published in Gazette of India dated the 1<sup>st</sup> October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (i) S.O. 284(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (ii) S.O. 183(E) published in Gazette of India dated the 25<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 860(E) dated the 7<sup>th</sup> June, 2006 and S.O. 1960(E) dated 14<sup>th</sup> November, 2006.
- (iii) S.O. 439(E) to S.O. 447(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (iiii) S.O. 216(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (iv) S.O. 3114(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (iv) S.O. 3201(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (iv) S.O. 3195(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

(Placed in Library, See No. LT 2133/15/10)

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